N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 03.01.2022 (Partially Modified from 24.01.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **14.02.2022**.

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **P.RASANNA B. VARALE** **AND** The Hon'ble Shri Justice **S. P. TAVADE** **(Court Room No. 40)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R.,Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (except those assigned to other Courts) (B) All other Criminal work not assigned to other Courts. (C) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (D) Preventive Detention Matters. (E) Habeas Corpus Matters and Criminal References. (F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.
2	The Hon'ble Shri Justice **SUNIL B. SHUKRE** **AND** The Hon'ble Shri Justice **AMIT B. BORKAR** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.

		(C) Civil Work not assigned to other Courts. (D) Contempt Appeals.	(C) Civil Work not assigned to other Courts. (D) Contempt Appeals.

N O T E

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Sunil B. Shukre** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice S. S. Jadhav** and vice versa.

Dated this the 31st day of January 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.